

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2936
ANSWERED ON:10.02.2014
FLOUTING OF SPEED BREAKER NORMS
Gandhi Smt. Maneka Sanjay

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any instance of flouting of norms laid down by Indian Road Congress for construction of speed-breakers has come to the notice of the Government;
- (b) if so, whether the Government has taken any action in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (c) Indian Road Congress issued guidelines for provision of speed breakers for control of vehicular speeds which is applicable to all roads. However, as per the extant policy guidelines of the Ministry, construction of speed breakers are not allowed on National Highways as these defeat the basic objective of providing an obstruction free high speed facility, apart from being a safety hazard. Whenever instances of flouting of norms come to the notice of the executing agencies, suitable actions for removal of unauthorized speed breakers are initiated. The Ministry has issued instructions to the State Governments from time to time for removal of speed breakers on the National Highways.